

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition Nos. 38/TT/2014 &  
141/TT/2015

24.8.2015

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:-** Determination of transmission tariff for assets associated with Transmission System for connectivity of M.B. Power (M.P.) Limited in Western Region (Petition No. 38/TT/2014) and

Determination of transmission tariff for MB TPS (Anuppur)- Janalpur Pooling Station 400 kV D/C (Triple Snowbird) Line under "Transmission System for connectivity of MB Power Ltd." in Western Region for tariff block 2014-19

Sir,

Please furnish the following further information, in relation only to Petition No. 38/TT/2014, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 18.9.2015:-

- a) Details of element-wise and year-wise actual capital expenditure incurred up to 31.3.2014 along with the un-discharged liability corresponding to the elements of the asset as on COD and 31.3.2014, duly certified by the Auditor along with all the revised Tariff Forms for the purpose of truing up, in line with the provision of truing up in the 2009 Tariff Regulations;
- b) Reason for non-submission of any particular form, in case of non-submission of any of the form;
- c) Loan agreements in respect of Loan(s) indicated in the Form-13 of the Revised Tariff Forms, Date of drawl of Loans, Date of infusion of loans in the project, Applicable interest rate from date of drawl/infusion to COD, Repayment date of interest, and Exchange rate as on COD;
- d) Treatment of the interest accrued/paid during the period, in case of variation in the date of drawl and infusion of the same in the project;

- e) Period- wise and loan-wise computation of the IDC on cash basis and IEDC capitalized on cash basis for the asset in support of the IDC & IEDC claim as per Auditor's certificate to be submitted as per point (i).
  - f) Whether entire amount pertaining to IDC has been paid up to COD? Year-wise detail of the penalty paid in lieu of default in the payment of interest, if any.
  - g) Revised Cost Estimates along with the Revised Apportioned approved cost, if any, duly approved by the competent authority;
  - h) Whether entire amount of IEDC has been paid prior to COD? Month-wise and element-wise details of IEDC paid on cash basis along with the liquidated damages recovered or recoverable, in case of delay in commissioning; and
  - i) Year wise details of liability discharged, corresponding to initial spares procured up to cut off date for Transmission Line and Sub-station separately.
2. It is also requested that soft copy (in excel format) of period-wise and loan-wise computation of IDC on cash basis may also be submitted in the registry of the Commission, by 18.9.2015.

Yours faithfully,

Sd/  
(Dr. P.K. Sinha)  
Assistant Chief (Legal)